

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 208  
CAA-51/ND/2020**

**IN THE MATTER OF:  
Arviv Lifesciences Pvt. Ltd.**

**...APPLICANT**

**Section  
Under Section 230-232**

**Order delivered on 23.11.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the RD/OL**

**:Ms. Varsha Banerjee, Adv.  
:Ms. Apoorva Chowdhary, Proxy  
Counsel for Ms. Tania Sharma,  
Adv.**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the Learned Counsel for the Applicant as well as Proxy Counsel for RD/OL. None appeared on behalf of the Income Tax Department, therefore Mr. Vipul Aggarwal, Advocate for Income Tax Department is directed to liaison with the Income Tax Department and assist the Tribunal in ascertaining the Counsel to whom this matter is entrusted. Matter is adjourned to 16.12.2020.

  
**(V.K. Subburaj)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**